

IN THE COURT OF THE SESSIONS JUDGE :::::::::: BONGAIGAON

Sessions case no. 61(BGN)/2010.

U/S 341/354/109/34 IPC & 341/34/376(1) IPC

State

Vs.

1. Robin Sutradhar
2. Karen Ray
3. Jadu Ray
4. Dimbeswar Choudhury

..... Accused.

**PRESENT : Smt. M. Nandi,
Sessions Judge,
Bongaigaon.**

**ADVOCATES APPEARED : Sri A. K. Nath, Public Prosecutor
for the State.**

**Sri N.K. Basumatary, Advocate
for the accused.**

Date of Argument : 05.06.2013.

Date of Judgment : 15.06.2013.

JUDGMENT AND ORDER

1. The prosecution case, in brief, is that the informant Nur Jahan lodged an ejahar before the O/C, Bongaigaon Police Station stating inter-alia that on 31.03.2009 at about 6.30 P.M. Her daughter Aziran Bibi, aged about 15 years while returning home from Bongaigaon and when she reached near the Bridge of Tunia river, East Dolaigaon, the accused persons, namely, Robin Sutradhar, Karen Ray, Jadu Ray and Dimbeswar Choudhury restrained her way and accused Robin Sutradhar committed rape on her daughter.

2. On receipt of the ejahar, police registered a case and after completion of investigation submitted charge-sheet against the aforesaid accused persons. During trial, the accused persons put their appearance before the Court. They were enlarged on bail. Charge was framed against

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